

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 139(ND)16
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)




SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.05.2017

NAME OF THE COMPANY: M/s. Geetadevi Champalal Bhagat V/s. M/s. Darshansons Estates Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO NAME DESIGNATION REPRESENTATION SIGNATURE

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|----|---|--------------|------------------|---|
| 1. | VANDANA SHARMA
ABHAY SINGH KUSHWAHA | ADV
ADV. | } Res # 5 |  |
| | | | | |
| 2. | MR. HEMANT SHARMA
MS. YAAMINI SHARMA | } Advs. | Respondent No. 3 |  |
| | | | | |
| 3. | MR. ARJUN NANDA
MR. SUMEER SODHI | } Advs. | Petitioner |  |
| | | | | |

ORDERS

The prayer made by the Ld. Counsel for the Petition is for reversal of the shareholding pattern of the members as per the initial shareholding of 1996. It is submitted that the said share holding of the parties had been changed vide an unauthorized and illegal manner. The petitioner is the widow of the

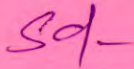
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deceased shareholder, the brother of R-2. The petitioner has already made a request for transmission of her husband's share to her name. The deceased has left his will in favour of his widow bequeathing all his shares in her favour. Keeping in view that it is a family matter and all facts are within the knowledge of all the shareholders, it would be equitable to direct the Directors present here to consider the request for transmission. The following documents should suffice for this purpose:-

- (i) Production of Death Certificate
- (ii) Affidavit in respect of legal heirs
- (iii) Undertaking/Indemnity Bond by the petitioner
- (iv) No Objection Certificate from the other legal heirs of the petitioner.

Submission of the aforesaid documents be made by the petitioner within 2 weeks from today, followed by due transmission by the Board within 1 week thereafter.

Come up on 5th July, 2017.



(S. K. Mohapatra)
Member Technical



(Ina Malhotra)
Member Judicial